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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 19391/2025**

MOHD BADRUDDIN

.....Petitioner

Through: Mr. Vipin Kumar, Adv.

versus

MUNICIPAL CORPORATION OF DELHI AND ORS

.....Respondents

Through: Ms. Beenashaw N. Soni, SC, MCD.
Ms. Vaishali Gupta, Panel Counsel,
GNCTD and Ms. Ishita Gupta, Adv.
Ms. Shagun Shahi Chugh, Mr. Varun
Chugh, Ms. Kavya Roy Choudhury,
Adv.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MADHU JAIN

ORDER

% **08.01.2026**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed under article 226 of the Constitution of India *inter alia* seeking directions to the Respondents to allow the Petitioner to peacefully vend at his designated spot *i.e.*, on the Footpath, Saket Road, Opposite SawanNeelu Angels Hospital, Block-J, Saket, South Zone, Ward-S-67, New Delhi (*hereinafter*, 'the vending spot').
3. The grievance of the Petitioner is that he was issued a certificate of vending (*hereinafter* "COV") permitting him to vend food items and he has been vending from the said vending spot in compliance with the COV. However, he is being repeatedly disturbed by the authorities and is not being



permitted to vend in a peaceful manner.

4. On the other hand, Ms. Soni, Id. Counsel submits that it is only a provisional COV.

5. The COV issued to the Petitioner bearing no. 6964998 describes the nature of the vend as **“Food/Snack with gas cylinder/fire”**. Considering the fact that the Petitioner’s COV recognizes the use of the cylinder, the following directions are issued:

- (i) The Petitioner shall use a cylinder which does not occupy too much space and only a small or medium sized cylinder for heating of food and snacks shall be used;
- (ii) The Petitioner shall restrict himself to a particular space, where he is operating from, and shall not extend to the pedestrian arear or cause obstruction in movement of pedestrians;
- (iii) Subject to the above, condition no.11 in the COV shall not apply to the Petitioner and the Petitioner shall comply with all the other conditions in the COV.

6. The petition is disposed of in these terms. Pending applications, if any, are also disposed of.

PRATHIBA M. SINGH, J

MADHU JAIN, J

JANUARY 8, 2026/b/ss